COURT - I

Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

<u>Appeal No. 88 of 2010 and</u> I.A. No. 110 of 2010 and 111 of 2010

Dated: 8th July, 2010

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. Rakesh Nath, Technical Member Hon'ble Mr. Justice P.S. Datta, Judicial Member

In the matter of:

P.T.C. Ltd. Appellant (s)

Versus

Uttrakhand Electricity Regulatory Commission & Ors. ... **Respondent (s)**

Counsel for the Appellant (s): Mr. Varun Pathak, Mr. Aashish Bernard, Advs. Counsel for the Respondent (s): Mr. Ghanshyam Yadav, Mr. Suresh Tripathy

for UERC

Mr. R.K. Mehra, Mr. Antaryami Upadhyay and

Mr. Lakhi for Resp. 2

Mr. Manoj Kumar Sharma, Mr. Pradeep Misra for Uttrakhand Power Corporation & Uttrakhand Power

Transmission

ORDER

It is unfortunate on the part of the Appellant/Petitioner to have not filed the better affidavit despite directions of this Tribunal vide its order dated 24th May, 2010.

Now the learned counsel for the Appellant/Petitioner seeks some more time to file the better affidavit on the ground that signature of the concerned officer/official in the affidavit has not yet been obtained.

He is directed to file the better affidavit on or before 17th July, 2010 after serving copy on the other side.

Post the matter on <u>19th July</u>, <u>2010</u>.

(Justice P.S. Datta) (Rakesh Nath) (Justice M. Karpaga Vinayagam)
Judicial Member Technical Member Chairperson